

## CENTRAL ADMINISTRATIVE TRIBUNAL

## ERNAKULAM BENCH

O.A.Nos.1791/94 and 130/95

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CF C.A.T. (PROCEDURE) RULES

Wednesday the 1st day of March, 1995

## CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.S.P.BISWAS, ADMINISTRATIVE MEMBER

O.A.No.1791/94

1. K.K.Leela,  
Group 'D' employee,  
Head Post Office Vadakara,  
Vadakara Division,  
Vadakara.
2. V.P.Sarada,  
Group 'D' employee,  
Head Post Office Vadakara  
Vadakara Division, Vadakara.
3. V.V.Remा,  
Group 'D' employee,  
Meladi Post Office,  
Vadakara Division, Vadakara.
4. O.V.Padmini,  
Postal Assistant,  
Nutstreet Post Office,  
Vadakara Division, Vadakara.
5. K.Santha,  
Group 'D' employee,  
Kakkattil Post Office  
Vadakara Division, Vadakara.
6. K.Lekshmi,  
Group 'D' employee,  
Kuttiadi Post Office,  
Vadakara Division,  
Vadakara.
7. E.P.Dhakshayani Amma,  
retired Postal Assistant,  
Quilandi Post office,  
Vadakara Division, Vadakara.

...Applicants

(By Advocate M/s.Santhosh &amp; Rajan)

vs.

1. Union of India represented by the Secretary, Ministry of Finance,  
New Delhi.
2. The Director General(Posts),  
New Delhi.
3. Chief Postmaster General,  
Kerala Circle,  
Thiruvananthapuram.



4. Postmaster General,  
Northern Region,  
Calicut.

5. Superintendent of Post Office,  
Vadakara Division,  
Vadakara.

6. The Director of Accounts (Posts),  
Kerala Circle,  
Thiruvananthapuram. .. Respondents

(By Advocate Mr.P.R.Ramachandra Menon, ACGSC)

O.A. 130/95

K.R. Padmakumari,  
Draftsman Grade II,  
Survey of India,  
No.41/Party, Nurani,  
Palakkad-678 004.

.. Applicant

(By Advocate Mr. M.V.Thamban)

vs.

1. The Regional Pay & Accounts Officer,  
Survey of India, Kendriya Sadan,  
IIInd Floor, Block-1,  
Sultan Bazar, Hyderabad,  
Andhra Pradesh.

2. Officer-in-charge, No.41/Party,  
Survey of India , Nurani(P.O.)  
Palakkad.

3. Branch Manager,  
State Bank of Travancore,  
Kidangoor, Kottayam District. .. Respondents

(By Advocate Mr.MHJ David J,ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants seek a declaration that they are entitled to receive 'relief' on family pension. A consequential direction to respondents to pay the same is also sought. By judgment in Civil Appeal No.3543/90 and connected cases, a similar prayer has been declined by the Supreme Court. But counsel for applicants submits that a review application is being filed.

2. Following the decision of Supreme Court, we dismiss the



: 3 :

applications. Applicants may seek review in the event of Supreme Court reviewing the judgment in C.A. No.3543/90 and connected cases. No costs.

Dated the 1st March, 1995.

Sd/-  
S.P.BISWAS  
ADMINISTRATIVE MEMBER

Sd/-  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

CERTIFIED TRUE COPY  
Date ..... 6.3.95 .....

njj/1.3

Deputy Registrar



M  
R  
6/3/95